

FORM A
PUBLIC ANNOUNCEMENT

[Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017]

FOR THE ATTENTION OF THE STAKEHOLDERS OF COLT NETWORK SERVICES INDIA PRIVATE LIMITED

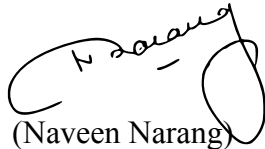
1.	NAME OF CORPORATE PERSON	COLT NETWORK SERVICES INDIA PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	23/10/2019
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED	REGISTRAR OF COMPANIES, NCT OF DELHI & HARYANA
4.	CIN/ LLP NO.	U64203DL2019FTC356555
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	SUITE NO. 20A, 2 ND FLOOR, GOBIND MANSION, H BLOCK, CONNAUGHT CIRCUS, CONNAUGHT PLACE, NEW DELHI - 110001
6.	LIQUIDATION COMMENCEMENT DATE OF COPORATE PERSON	DECEMBER 19, 2024
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NO. AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	MR. NAVEEN NARANG H-3/63, FIRST FLOOR, VIKASPURI, NEW DELHI – 110018 EMAIL: nnarang.associates@gmail.com PHONE: +91 98180 05476 REG. NO: IBBI/IPA-002/IP-N00794/2019 - 2020/12565 AFA VALID UPTO: 30 TH JUNE 2025
8.	LAST DATE FOR SUBMISSION OF CLAIMS	JANUARY 18, 2025

Notice is hereby given that Colt Network Services India Private Limited has commenced voluntary liquidation on December 19, 2024 (Liquidation commencement date).

The Stakeholders of Colt Network Services India Private Limited are hereby called upon to submit a proof of their claims, on or before January 18, 2025, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

A handwritten signature in black ink, appearing to read 'N. Narang', enclosed within a large, loopy circular stroke.

(Naveen Narang)
Liquidator

Date: 21.12.2024

Place: New Delhi

FORM NO. 5

DEBTS RECOVERY TRIBUNAL

600/1, University Road, Near Hanuman Setu Mandir, Lucknow-226007

(Area of Jurisdiction Part of Uttar Pradesh)

Summons for filing & Appearance by Publication

O.A. No. 893 of 2024

Date: 06/12/2024

[Summon to Defendant Under Section 19(3) of the Recovery of Debts due to Banks and Financial Institution Act, 1993 read with Rule 12 and 13 of the Debts Recovery Tribunal (Procedure Rules 1993)]

O. A. No. 893 / 2024

...APPLICANT

CANARA BANK

(Branch Sector - 15, Noida)

VERSUS

M/S AARUHI ENTERPRISES OTHERS

...DEFENDANTS

1. M/S AARUHI ENTERPRISES, Through its Proprietor Sumit Aggarwal, Having its Registered Office at First Floor, D-32A, G NO 9KH NO. 761, Vijay Colony Jagjeet Nagar, East Delhi-110053

2. SUMIT AGGARWAL, S/O Sri Nemchand Agarwal, Add.- 244A/22C, Shivaji Gali, Park Krishna Nagar, Delhi- 110051

...Defendants

In the above noted Application, you are required to file reply in Paper Book form in Two sets, along with the documents and affidavit (if any), personally or through your duly authorized agent or legal practitioner in this Tribunal, after serving copy of the same on the applicant or his counsel / duly authorized agent after publication of the summons, and thereafter to appear before the Presiding Officer on 01.12.2024 at 10:30 A.M failing which the application shall be heard and decided in your absence.

Registrar

Debts Recovery Tribunal, Lucknow

FORM A

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF COLT NETWORK SERVICES INDIA PRIVATE LIMITED

1. Name of Corporate Person

COLT NETWORK SERVICES INDIA PRIVATE LIMITED

2. Date of incorporation of Corporate Person

23/10/2019

3. Authority under which Corporate Person is incorporated / registered

Registrar of Companies, NCT of Delhi & Haryana

4. Corporate identity number / Limited liability identity number of Corporate Person

U64203DL2019FTC356555

5. Address of the registered Office and Principal office (if any) of Corporate Person

Suite No. 20A, 2nd Floor, Gobind Mansion, H Block, Connaught Circus, Connaught Place, New Delhi- 110001

6. Liquidation commencement date of Corporate Person

December 19, 2024

7. Name, address, email address, telephone number and the registration number of the Liquidator

Naveen Narang
Add.: H-3/63, 1st Floor, Vikasuri, New Delhi-110018
Email: nnarang.associates@gmail.com
Phone: +91 98180 05476
Regn. No.: IBSI/PA-002/IP-N00794/2019 -2020/12565
AFA Valid Upto : 30 June 2025

8. Last date for submission of claims

January 18, 2025

Notice is hereby given that Colt Network Services India Private Limited has commenced voluntary liquidation on December 19, 2024 (Liquidation commencement date).

The Stakeholders of Colt Network Services India Private Limited are hereby called upon to submit a proof of their claims, on or before January 18, 2025, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/- Naveen Narang
Liquidator, Colt Network Services India Private Limited
Place: New Delhi
Registration No: IBSI/PA-002/IP-N00794/2019 -2020/12565

"FORM NO. INC-26"

[Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014]

Advertisement to be published in the newspaper for change of registered office of the Company from one state to another

Before the Central Government

Northern Region

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

AND

In the matter of Sixd Engineering Solutions Private Limited having its registered office at C-38-A38 LP Mayapuri PH II New Delhi-110064,Petitioner

Notice is hereby given to the general public that the Applicant Company proposes to make an application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the situation clause II of its memorandum of association in terms of the special resolution passed at the Extra-Ordinary General Meeting held on December 10, 2024 to enable the Applicant Company for shifting its registered office from the "State of NCT of Delhi" to the "State of Uttar Pradesh".

Any person whose interest is likely to be affected by the proposed change of the registered office of the Applicant Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post his/her/its objections supported by an affidavit stating the nature of his/her/its interest and grounds of opposition to the REGIONAL DIRECTOR, NORTHERN REGION, MINISTRY OF CORPORATE AFFAIRS, B-2 WING, 2ND FLOOR, PARYAVARAN BHAWAN, CGO COMPLEX, NEW DELHI-110003, within 14 (fourteen) days from the date of publication of this notice with copies to the Applicant Company at its current registered office address mentioned above and to the below mentioned communication address of the Applicant company.

Communication Address:
SIXD ENGINEERING SOLUTIONS PRIVATE LIMITED
CIN: U75220DL2006PTC156271
Regd. Office: C-38-A38 LP Mayapuri PH II New Delhi-110064
E-Mail: pavan.kumar@sixdindia.com

For and on behalf of the Applicant Company
Sixd Engineering Solutions Private Limited
Sd/- AKASH RANA
Director
DIN: 02941899

Place: Delhi
Date: 21.12.2024

"FORM NO. INC-26"

[Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014]

Advertisement to be published in the newspaper for change of registered office of the Company from one state to another

Before the Central Government

Northern Region

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

AND

In the matter of R.P. Goyal & Sons Private Limited having its registered office at Unit No 322, Third Floor, Ring Road Mall, Plot No 21, Manglam Place, Sector 3, Rohini, Rithala, Delhi-110085,Petitioner

Notice is hereby given to the general public that the Applicant Company proposes to make an application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the situation clause II of its memorandum of association in terms of the special resolution passed at the Extra-Ordinary General Meeting held on December 10, 2024 to enable the Applicant Company for shifting its registered office from the "State of NCT of Delhi" to the "State of Gujarat".

Any person whose interest is likely to be affected by the proposed change of the registered office of the Applicant Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post his/her/its objections supported by an affidavit stating the nature of his/her/its interest and grounds of opposition to the REGIONAL DIRECTOR, NORTHERN REGION, MINISTRY OF CORPORATE AFFAIRS, B-2 WING, 2ND FLOOR, PARYAVARAN BHAWAN, CGO COMPLEX, NEW DELHI-110003, within 14 (fourteen) days from the date of publication of this notice with copies to the Applicant Company at its current registered office address mentioned above and to the below mentioned communication address of the Applicant company.

Communication Address:
R.P. GOYAL & SONS PRIVATE LIMITED
CIN: U74999DL2020PTC366501
Regd. Office: Unit No 322, Third Floor, Ring Road Mall, Plot No 21, Manglam Place, Sector 3, Rohini, Rithala, Delhi-110085
E-Mail: rpgtmb@gmail.com

For and on behalf of the Applicant Company
R. P. Goyal & Sons Private Limited
Sd/- Naman Goyal
Director
DIN: 09471343

Place: Delhi
Date: 21.12.2024

FORM NO. [See Regulation 33(2)]

By Regd. A/D, Dasti failing which by Publication.

OFFICE OF THE RECOVERY OFFICER - I/II

DEBTS RECOVERY TRIBUNAL DELHI(DRT 3)

4th Floor, Jeevan Tara Building, Parliament Street, New Delhi-110001

NOTICE FOR SETTLING A SALE PROCLAMATION UNDER RULE 53 OF THE SECOND SCHEDULE TO THE INCOME TAX ACT, 1961

READ WITH THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993.

RC/7/2024

12-12-2024

EDELWEISS ASSET RECONSTRUCTION COMPANY LIMITED AND ORS

Versus

MS KLG SYSTEL LTD AND ORS

To,

(CD1) SMT PUSHPLATA GOEL (D3) LEGAL HEIR OF LATE SH K L GOEL, G3/18 DLF PHASE-I, GURGAON HARYANA -

(CD2) SMT UPASANA GOEL (D4) G3/18 DLF PHASE-I, GURGAON HARYANA -

(CD3) SMT ADITI GOEL (D5) G3/18 DLF PHASE - I, GURGAON HARYANA -

(CD4) SMT RIJU GOEL (D6) G3/18 DLF PHASE-I, GURGAON HARYANA -

(CD5) MS VASUDHA COMPUTERS PVT LTD (D7) G3/18 DLF PHASE-I, GURGAON HARYANA -

(CD6) SH KUMUD GOEL (D2) 3/18 DLF PHASE-I, GURGAON HARYANA -

Whereas you the was ordered by the Presiding Officer of DEBTS RECOVERY TRIBUNAL DELHI(DRT 3) who had issued the Recovery Certificate dated 18/04/2024 in TA/244/2022 to pay to the Applicant Bank(s)/Financial Institution(s) Name of applicant, the sum of Rs 5052995872.25 (Rupees Five Hundred & Five Crore Twenty Nine Lakhs Ninety Five Thousands Eight Hundred Seventy Two And Paise Twenty Five Only) along with pendentite and future interest @ 10% w.e.f. 26/09/2022 till realization and costs of Rs 150005 (Rupees One Lakh Fifty Thousands Five Only), and whereas the said has not been paid, the undersigned has ordered the sale of undermentioned immovable / Immoveable property.

2. You are hereby informed that the 14/01/2025 at 10.30 A.M. has been fixed for drawing up the proclamation of sale and settling the terms thereof. You are requested to bring to the notice of the undersigned any encumbrances, charges, claims or liabilities attached to the said properties or any portion thereof.

Specification of property.

Property with a negative lien at Office 301, 3rd Floor, Plot No. 67, Pujit Plaza, Sector 11, CBD Belapur, Navi Mumbai (built-up area: 1840 sq. ft.)

Given under my hand and the seal of the Tribunal, on this date: 12/12/2024

Seal

Recovery Officer

DEBTS RECOVERY TRIBUNAL DELHI(DRT 3)

HDFC BANK

HDFC Bank Limited

Branch : The Capital Court, Munirka, Olof Palme Marg, Outer Ring Road, New Delhi-110 067

Tel. : 011-41596568, CIN L65920MH1994PLC080618, Website: www.hdfcbank.com

POSSESSION NOTICE

Whereas the Authorised Officer of HDFC Bank Limited (erstwhile HDFC Limited) having amalgamated with HDFC Bank Limited by virtue of a Scheme of Amalgamation approved by Hon'ble NCLT-Mumbai vide order dated 17th March 2023) (HDFC), under the Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("said Act") and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notices under Section 13 (2) of the said Act, calling upon the following Borrower(s) / Legal Heir(s) / Legal Representative(s) / Mortgageor(s) to pay the amounts mentioned against their respective names together with interest thereon at the applicable rates as mentioned in the said notices, within 60 days from the date of of the said Notice/s, incidental expenses, costs, charges etc till the date of payment and / or realisation.

Sr. No.	Name of Borrower(s)	Outstanding Dues	Date of Demand Notice	Date & Type of Possessions	Description of Immovable Property / Secured Asset
1.	MR RAJAT GOEL & MR RADHESHYAM	Rs. 20,81,555/- (Rupees Twenty Lakh Eighty-One Thousand Five Hundred and Fifty Five Only) Due as on 31-JULY-2024*	28-AUG-2024	19-DEC-2024 (Symbolic Possession)	HOUSE BUILT ON PLOT NO. 11, KHASRA NO. 382M, GRAM FAFRANA MARUF MOHALLA SHREE SHYAM CITY, PARGANA JALALABAD, TEHSIL MODINAGAR & DISTT. GHAZIABAD, U T T A R P R A D E S H A N D CONSTRUCTION THEREON PRESENT AND FUTURE
2.	MR. ABHISHEK	Rs. 23,04,235/- (Rupees Twenty-Three Lakh Four Thousand Two Hundred and Thirty Five Only) Due as on 30-NOV-2021*	28-DEC-2021	17-DEC-2024 (Physical Possession)	FIRST FLOOR BUILT ON PLOT NO. 19, KHASRA NO. 834, SANJEEVNI ESTATE COLONY, MODINAGAR, VILLAGE SIKRI KHURD, PARGANA JALALABAD TEHSIL MODINAGAR DISTRICT GHAZIABAD ALONG WITH UNDIVIDED PROPORTIONATE SHARE OF LAND UNDERNEATH AND CONSTRUCTION THEREON PRESENT AND FUTURE
3.	MRS NITU SINGH	Rs. 20,75,924/- (Rupees Twenty Lakh Seventy-Five Thousand Nine Hundred and Twenty Four Only) Due as on 31-MAY-2023*	07-JUNE-2023	19-DEC-2024 (Physical Possession)	RESIDENTIAL FLAT AT 2nd FLOOR BUILT ON PLOT NO. 136, KHASRA NO. 834, SANJEEVNI ESTATE MODINAGR, GRAM SIKRI KHURD, PRAGANA JALALABAD, TEHSIL MODI NAGAR, DISTRICT GHAZIABAD, UTTAR PRADESH WITH UNDIVIDED PROPORTIONATE SHARE OF LAND AND CONSTRUCTION THEREON PRESENT AND FUTURE

*with further interest as applicable, incidental expenses, costs, charges etc incurred till the date of payment and / or realisation.

However, since the the Borrower(s) mentioned hereinabove has failed to repay the amounts due, notice is hereby given to the Borrower(s) mentioned hereinabove in particular and to the public in general that the Authorised Officer/s of HDFC has taken Symbolic Possession of Immovable Property / Secured Asset mentioned at Serial No. 1 and Physical Possession of Immovable Property / Secured Asset mentioned at Serial No. 2 & Serial No.3 in exercise of powers conferred on him/them under Section 13 (4) of the said Act read with Rule 8 of the said Rules on the dates mentioned above.

The Borrower(s) mentioned hereinabove in particular and the public in general are hereby cautioned not to deal with the aforesaid immovable properties / secured assets and any dealings with the said Immovable Property / Secured Asset will be subject to the mortgage of HDFC.

Borrower(s) attention is invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured asset/s.

Copies of the Panchanama drawn and Inventory made are available with the undersigned, and the said Borrower(s) is/are requested to collect the respective copy from the undersigned on any working day during normal office hours.

Place: DELHI N.C.R.
Date : 20-DEC-2024

For HDFC Bank Ltd.
Sd/-
Authorised Officer

FORM A

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF ANGLE INFRASTRUCTURE PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	ANGLE INFRASTRUCTURE PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	30th April, 2010
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies - Delhi
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U45400DL2010PTC202194
5. Address of the registered office and principal office (if any) of Corporate Debtor	Regd. Office: Unit No. 201, Elegance Tower, Plot No. 8, Jasola, New Friends Colony, South Delhi, New Delhi, Delhi, India, 110025
6. Insolvency commencement date in respect of Corporate Debtor	19th December, 2024
7. Estimated date of closure of insolvency resolution process	17th June, 2025 (180 days from the date of CIRP order)
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Sarvesh Kashyap Reg. No.: IBSI/PA-002/IP-N00127/2017-18/10296 AFA Valid Upto : 30.06.2025
9. Address & email of the interim resolution professional, as registered with the board	Kashyap & Associates, 101, Nipun Plaza, Sector-1, (Near Max Hospital) Vaishali, Ghaziabad-201019 Email : sarvesh_dam@yahoo.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Kashyap & Associates, 101, Nipun Plaza, Sector-1, (Near Max Hospital) Vaishali, Ghaziabad-201019 Email : anglecicrp@gmail.com
11. Last date for submission of claims	January 2, 2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Class of Creditors - Alotees under Real Estate Project.
13. Names of insolvency professionals identified to act as authorized representative of creditors in class (three names for each class)	1. Mr. Rajesh Kumar Parakh Regn. No. IBSI/PA-001/IP-P00272/2017-2018/10516 2. Mr. Rakesh Kumar Jain Regn. No. IBSI/PA-002/IP-N00053/2017-18/10105 3. Mr. Aishwarya Mohan Gahraha Regn. No.: IBSI/PA-002/IP-N00135/2017-2018/10351
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web Link: https://ibsi.gov.in/home/downloads Physical Address: As above at Sr. No. 10 (b) https://drive.google.com/drive/folders/198VYkbzhHAUSUaPySLB3aoXHW_PN1K1tuspdrive_link

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Angle Infrastructure Private Limited on 19th December, 2024.

The creditors of Angle Infrastructure Private Limited, are hereby called upon to submit their claims with proof on or before January 2, 2025 to the interim resolution professional at the address mentioned against item 9.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against entry No.12, shall indicate its choice of an authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (Alotees under Real Estate Project) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/- Sarvesh Kashyap
Interim Resolution Professional for Angle Infrastructure Private Limited
Place: Ghaziabad
Regn. No.: IBSI/PA-002/IP-N00127/2017-18/10296

Date : 20.12.2024

FORM NO.3 [See Regulation-15(1)(a)] / 16(3)

DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2)

1st Floor SCO 33-34 Sector-17A, Chandigarh (Additional space allotted on 3rd & 4th Floor also)

Case No.: OA / 1001 / 2024

Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.

Exh. No.: 24120

CENTRAL BANK OF INDIA

VS

SUSHMA SUSHMA

To,

(1) SUSHMA SUSHMA D/W/S/O-SUKHRAMPAL, R/O H. NO.305, VILLAGE AEHRI TEHSIL AND DISTRICT JHAJJAR HARYANA-124108.

JHAJJAR, HARYANA- 124108.

(2) SATPAL, VILLAGE AEHRI, JHAJJAR, HARYANA- 124108.

(3) KAVITA, VILLAGE AEHRI, JHAJJAR, HARYANA- 124108.

SUMMONS

WHEREAS, OA / 1001 / 2024 was listed before Hon'ble Presiding Officer / Registrar on 14/10/2024.

WHEREAS this Hon'ble Tribunal is pleased to issue summons / notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of Debts of Rs.26,73,650.06 (application along with copies of documents etc. annexed).

In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under :-

(i) To show cause within thirty days of the service of summons as to why relief prayed for should not be granted;

(ii) To disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;

(iii) You are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;

(iv) You shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;

(v) You shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 08/01/2025 at 10:30 A.M. failing which the application shall be heard and decided in your absence.

Given under my hand and the seal of this Tribunal on this date: 17/10/2024.

Seal of Court

Signature of the Officer Authorized to issue Summons

Note: Strike out whichever is not applicable.

Bandhan AMC Limited (Formerly known as IDFC Asset Management Company Limited)

CIN: U65993MH1999PLC123191

Regd. Office Address: 6th Floor, Tower 1C, One World Center, Senapati Bapat Marg, Prabhadevi (W), Mumbai - 400 013. Phone: +91-22-6628 9999, Email: investormf@bandhanamc.com

Website: www.bandhanmutual.com, www.bandhanamc.com

Notice-cum-Addendum no. 74 of 2024 (Contd.)

Change in the Name and other features including fundamental attributes of Bandhan All Seasons Bond Fund of Bandhan AMC Limited (formerly IDFC Asset Management Company Limited) (Contd.)

Particulars	Existing Scheme Features	Proposed Scheme Features
Scheme specific risk factors	- While the scheme endeavors to give Income Distribution cum capital withdrawal on a monthly basis, the ability for payment of the same will be dependent on the scheme having distributable surplus. Accordingly, investors may not get Income Distribution cum capital withdrawal in certain months in case distributable surplus is not available. - While the Scheme will invest in an open ended fund, investors are requested to note that any steps taken by the underlying fund like imposing a freeze on redemption or winding up of the underlying fund will have an impact on the investors of Bandhan All Seasons Bond Fund including but not limited to impact on the redemptions placed by the investors in of Bandhan All Seasons Bond Fund.	- As the Fund of Funds scheme may shift the weightage of investments between schemes into which it invests, the expenses charged being dependent on the structure of the underlying schemes (being different) may lead to a non- uniform charging of expenses over a period of time. - As the Fund of Funds (FOF) factsheets and disclosures of portfolio will be limited to providing the particulars of the schemes invested at FOF level, investors may not be able to obtain specific details of the investments of the underlying schemes. - The NAV of the scheme to the extent invested in Money market securities, are likely to be affected by changes in the prevailing rates of interest which may affect the value of the Scheme's holdings and thus the value of the Scheme's Units. - Investment decisions made by the AMC may not always be profitable. - In the event of receipt of an inordinately large number of redemption requests and inability of the Underlying Scheme to generate enough liquidity because of market conditions, there may be delays in redemption of units. - While the scheme endeavors to give Income Distribution cum capital withdrawal on a monthly basis, the ability for payment of the same will be dependent on the scheme having distributable surplus. Accordingly, investors may not get Income Distribution cum capital withdrawal in certain months in case distributable surplus is not available. - While the Scheme will invest in an open ended fund, investors are requested to note that any steps taken by the underlying fund like imposing a freeze on redemption or winding up of the underlying fund will have an impact on the investors of Bandhan Income Plus Arbitrage Fund of Fund including but not limited to impact on the redemptions placed by the investors in of Bandhan Income Plus Arbitrage Fund of Fund.

*Considered as Fundamental Attribute Change (FAC)

All other features of the Scheme except those mentioned above and changes as per any regulatory provisions, will remain unchanged.

The above proposal is a change in Fundamental Attributes of the specified scheme as per Regulation 18(15A) and 25(26) of the SEBI (Mutual Funds) Regulations, 1996.

In line with regulatory requirements, for scheme where a change in fundamental attributes is being proposed, we are offering an exit window ("Exit Option") to the Unit holders of 32 days from December 27, 2024 to January 27, 2025 (both days inclusive) ("Exit Option Period"). These changes will be effective from January 28, 2025 ("Effective Date"). During the Exit Option Period, unit holders not consenting to the change may either switch to any other scheme of Bandhan Mutual Fund or redeem their investments at applicable Net Asset Value without payment of exit load subject to provisions of applicable cut-off time as stated in the Scheme Information Document of the Scheme. All transaction requests received on or after January 28, 2025 will be subject to applicable exit load (if any), as may be applicable to the Scheme. Please note that unit holders who do not opt for redemption on or before January 27, 2025 (upto 3.00 p.m.) shall be deemed to have consented to the changes specified herein above and shall continue to hold units in the scheme of Bandhan Mutual Fund.

Redemption / Switch requests, if any, may be lodged at any of the Official Points of Acceptance of Bandhan Mutual Fund.

The above information is also available on the website of Bandhan Mutual Fund viz., www.bandhanmutual.com.

Unit holders who have pledged / encumbered their units will not have the option to exit unless they submit a letter of release of their pledges / encumbrances prior to submitting their redemption / switch requests.

It may be noted that the offer to exit is purely optional and not compulsory. If the Unit holder has no objection to the aforesaid change, no action is required to be taken and it would be deemed that such Unit holder has consented to the aforesaid change.

Please note that unit holders who do not opt for redemption on or before January 27, 2025 (upto 3.00 p.m.) shall be deemed to have consented to the changes specified herein above and shall continue to hold units in the Scheme of Bandhan Mutual Fund. In case the unit holders disagree with the aforesaid changes, they may redeem all or part of the units in the Scheme of Bandhan Mutual Fund by exercising the Exit Option, without exit load within the Exit Option Period by submitting a redemption request online or through a physical application form at any official point of acceptance/investor service center of the AMC or to the depository participant (DP) (in case of units held in Demat mode). Unit holders can also submit the normal redemption form for this purpose.

The unit holders of the Scheme are also being individually informed about the aforementioned details on proposed scheme features through a separate written communication. In case the unit holder has not received the written communication, investor can contact our customer care / investor service centre or visit our website i.e., www.bandhanmutual.com.

This Notice cum Addendum forms an integral part of the SID and KIM of the Scheme from time to time. All the other terms and conditions of the SID and KIM, read with the addenda issued from time to time will remain unchanged

Place : Mumbai

Date : December 20, 2024

For Bandhan AMC Limited (formerly IDFC Asset Management Company Limited) (Investment Manager to Bandhan Mutual Fund) (formerly IDFC Mutual Fund)

Sd/-

Authorised Signatory

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.

सार्वजनिक नोटिस					
एकदमारा सूचित किया जाता है कि जिनके स्टील एंड पावर लिमिटेड, पंजीकृत कार्यालयस्थ ओपी जिल्लत मार्ग, हिसार – 126005, हरियाणा, कॉपीराइट कार्यालय: जिल्लत सेक्टर, ब्लॉक नंबर 2, सेक्टर-32, मुहाना – 122001 के नीचे एजिलिजसत इक्विटी शेयरों के प्रमाण पत्र खो गए हैं / गलत जान पत्र रख दिए गए हैं और उस इक्विटी शेयरों के धारक / खरीदार ने बुजिस्त के शेयर प्रमाण पत्र जारी करने के लिए कम्पनी को आश्रित किया है।					
कोई भी व्यक्ति जिसके पास उस शेयरों के संबंध में कोई दायता है, उसे इस विधि से 15 दिनों के भीतर कम्पनी के कॉपीराइट कार्यालय में अपना दावा प्रस्तुत करना चाहिए अन्यथा कम्पनी बिना किसी और सूचना के उपरोक्त आवेदकों को बुजिस्त प्रमाण पत्र जारी करने की कार्यवाही करेगी।					
कोपीराइट संस्था	शेयरों का नाम	शेयरों की संख्या	विशेष संख्या	प्रमाणपत्र संख्या	
			से	तक	से
			तक		तक
469712	अयुल सिंघल	6100	281033787	281043486	510711
हस्ता / जिन्दत सिंघल					
जिन्दत स्टील एंड पावर लिमिटेड,					
सेक्टर-32, मुहाना – नंबर 2,					
जिल्लत स्टील एंड पावर लिमिटेड,					
सेक्टर-32, मुहाना – 122001					

प्रासूत्र ए सार्वजनिक घोषणा (भारतीय दिवाला और ऋण शोध असमता बोर्ड) (स्वैच्छित परिसमापन प्रक्रिया) नियिनयन, 2017 के नियिनयन 14 के अधीन) कोल्ट नेटवर्क सर्विसेज इंडिया प्राइवेट लिमिटेड के हितधारकों के ध्यानार्थ	
1. कॉर्पोरेट व्यक्ति का नाम	कोल्ट नेटवर्क सर्विसेज इंडिया प्राइवेट लिमिटेड
2. कॉर्पोरेट व्यक्ति के नियमन की तिथि	23 अक्टूबर, 2019
3. प्राधिकरण जिसके अधीन कॉर्पोरेट व्यक्ति नियमित / पंजीकृत है	रजिस्ट्रार ऑफ कम्पनीज, एनसोटी आफ दिल्ली और हरियाणा
4. कॉर्पोरेट पदधान संख्या / सीमित देयता पदधान कॉर्पोरेट रजिस्ट्री संख्या	U64203DL2019TF2C356555
5. कॉर्पोरेट व्यक्ति के लोगों की संख्या कार्यवाह और प्रमाण कार्यलय (शिफ्ट कोट होल) का पता	सुस्टन न 20ए, छितीय तल, गाँविय मेमन, एच ब्लॉक, कनॉट सक्सेस, कनॉट प्लेस, नई दिल्ली - 110001
6. कॉर्पोरेट व्यक्ति का परिसमापन प्रारंभ होने की तिथि	19 दिसंबर 2024
7. परिसमापन का नाम, पता, ई-मेल पता, दूरभाष संख्या तथा पंजीकरण संख्या	नवीन नारंग पता: एच-3 / 63, प्रथम तल, विकासपुरी, नई दिल्ली - 110018 ईमेल: nnarang.associates@gmail.com फोन नंबर: +91 98180 05476 पंजी. सं.: IBBI/PA-002/PN-00794/2019-2020/1256 एफएफ वीथ: 30 जून 2025 तक
8. हावे जमा करने की अनिवार्य तिथि	18 जनवरी 2025
एलएडआर परचम सी जगती है कि कोल्ट नेटवर्क सर्विसेज इंडिया प्राइवेट लिमिटेड न 19 दिसंबर 2024 को एलएडआर परिसमापन आरम्भ करेगा। (परिसमापन प्रारंभ तिथि) कोल्ट नेटवर्क सर्विसेज इंडिया प्राइवेट लिमिटेड के हितधारकों को एलएडआर माल 7 के समुच्चय पसलितिति मते पर परिसमापन के पाल 16 जनवरी 2025 को या इससे पूर्व अपने दावों के प्रमाण जमा करने के लिए प्रस्तावित है। वितीय लेनदार केवल इलेक्ट्रॉनिक मालको से ही अपने दावों के प्रमाण जमा करेंगे। अन्य सभी पक्षकार अपने दावों के प्रमाण अधिकतर रूप से, प्राक द्वारा या इलेक्ट्रॉनिक सामर्थ द्वारा जमा कर सकते हैं।	
हस्ता / - नवीन नारंग पंजीकरण, कोल्ट नेटवर्क सर्विसेज इंडिया प्राइवेट लिमिटेड	
तिथि : 21 दिसंबर 2024 स्थान : नई दिल्ली	पंजीकरण सं. : IBBI/PA-002/PN-00794/2019-2020/12565

प्रपत्र सं.3 [विनियम-15(1)(ए)]/16(3) देखें
ऋण वसूली अधिकरण, चण्डीगढ़ (डीआरटी 2)
 पदवी मॉडल एससीओ 33-34-35 सेक्टर-17ए, चण्डीगढ़ (नीमरी एवं चौथी मॉडल पर भी अनिवार्य जगह आवंटित)

ब्रह्म वसुली अधिकरण (प्रक्रिया) नियमावली 1993 के नियम 5 के उप-नियम (2ए) के साथ पठित अधिनियम की धारा 19 की उप-धारा (4) के अंतर्गत न्यायालयी आवेदन (समस्या)	सेन्ट्रल बैंक ऑफ इंडिया विरुद्ध सुषमा सुषमा
प्रति, (1) सुषमा सुषमा डी/डब्ल्यू/एस/ओ- सुब्रह्मण्यल सुषमा पत्नी सुब्रह्मण्यल, निवासी भद्रान नं. 305, ग्राम ऐहरी एवं जिला झज्जर हरियाणा-124108 (2) सत्पाल, गाँव ऐहरी, झज्जर, हरियाणा-124108. (3) कविता, गाँव ऐहरी, झज्जर, हरियाणा-124108.	Exh. No.: 24120

जबकि, औए/1001/2024 माननीय पीठासीन अधिकारी / रजिस्ट्रार के समक्ष 14/10/2024 को सुचीबद्ध किया गया था।

जबकि, यह माननीय अधिकरण रु.26,73,650.06 के ऋणों की वसूली हेतु आपके विरुद्ध अंतर्निहित अधिनियम की धारा 19(4) के अंतर्गत उक्त आवेदन, (औए) पर न्यायालयी आदेश यानि सम्मान/न्यायमान निर्गत करके संतुष्ट है (प्रलेखों आदि की प्रतियों के साथ आवेदन संग्रहित है)।

अधिनियम की धारा 19 की उप-धारा (4) के अनुसार, आप, जर्ज्या प्रतिवादियों को, निम्नानुसार निर्दिष्ट किया जाता है :-

- (1) न्यायालयी आदेश अर्थात् सम्मान प्रसारित होने के तीस दिवसों के अन्दर कारण बताया होगा कि जिस राहत हेतु प्रार्थना की गई है उसे स्वीकृत क्यों नहीं किया जाना चाहिए।
- (2) आवेदक द्वारा मूल आवेदन-पत्र के क्रमांक 3ए के अंतर्गत विनिर्दिष्ट की गई संघर्षतियों एवं परिसंघर्षतियों के अतिरिक्त अन्य संघर्षतियों अथवा परिसंघर्षतियों के विवरण प्रकट करें ;
- (3) आपको संघर्षतियों की कुर्की के लिए आवेदन की सुनवाई और निस्तारण के लिये रहते तक, आपको मूल आवेदन के क्रमांक 3ए के तहत प्रकट की गई प्रतिभूत परिसंघर्षतियों या ऐसी अन्य परिसंघर्षतियों और संघर्षतियों का लेन-देन करने या निस्तारण करने से रोकना गया है ;
- (4) आप, अधिकरण के पूर्व अनुमोदन के बिना विक्री, पट्टे के माध्यम से या अन्यथा, अपने व्यवसाय के सामान्य कार्यक्रम के अलावा, किसी भी ऐसी परिसंघर्षतियों, जिस पर प्रतिभूत हित सुनिश्चित किया गया है, को और / या मूल आवेदन-पत्र के क्रमांक 3ए के तहत विनिर्दिष्ट या प्रकट की गई अन्य परिसंघर्षतियों एवं संघर्षतियों को, हस्तान्तरित नहीं करेंगे;
- (5) आप, व्यवसाय के सामान्य कार्यक्रम के तहत प्रतिभूत परिसंघर्षतियों या अन्य परिसंघर्षतियों और संघर्षतियों की विक्री से प्राप्त विक्री आय के लिए एन्वयेयर होंगे और ऐसी विक्री आय को, ऐसी परिसंघर्षतियों पर प्रतिभूत हित धारण करने वाले बैंक या वित्तीय संस्थानों के पास अनुचित खाले में जमा करेंगे।।

आपको आवेदक को एक प्रति प्रेषित करने के दायित्व निवृत्त के साथ, लिखित निष्कर्ष दायित्व करने और 08/01/2025 को सुबह 10:30 बजे रजिस्ट्रार के समक्ष उपस्थित होने का भी निर्देश दिया जाता है। ऐसा न करने पर आवेदन पर सुनवाई की जाएगी और आपकी अनुपस्थिति में निर्णय ले लिया जाएगा।

अज्ञ दिनांक 17/10/2024 को मेरे हस्ताक्षर और इस अधिकरण की मुहर के अंतर्गत निर्गत।

सम्मान जरी करने हेतु अधिकृत अधिकारी के हस्ताक्षर

न्यायालय की माहूर

नोट: जो लागू न हो उसे काट दें।

[illegible][illegible]

प्रषव सं ३ [विनियम-15(1)(ए)]/16(3) देखें
क्रण वसुली अधिकरण, चण्डीगढ़ (डीआरटी 2)
 पत्नी मंजिल एमसीओ 33-34-35 सेक्टर-170, वसुली (मिनी गैर मनी कौन्सल पर भी प्रसिध्ति नज़र आवरेति)
केस नं. 1 ओए/1005/2024
 क्रण वसुली अधिकरण (प्रक्रिया) नियमावली 1993 के नियम 5 के ओ-पनियम (2ए) के साथ पठित अधिनियम की धारा 19 की ओ-पना (4) के अंतर्गत न्यायालय की आदेश (संमस)
सेन्ट्रल बैंक ऑफ इंडिया Exh. No.: 24104
 विनोद कुमार
 प्रिन्सिपल
 (1) विनोद कुमार श्री/डब्ल्यू/एस/ओ- श्री जयपाल सिंह
 विनोद कुमार पुत्र श्री जयपाल सिंह, निवासी 394 शंभू राम पट्टी, करोला 14, गुडगांव हरियाणा-122504, गुडगांव, हरियाणा-122504.
 (2) राजपाल, वीपीओ गुडगांव, पटौली गुडगांव, वीपीओ गुडगांव, पटौली गुडगांव, गुडगांव, हरियाणा-123502.
 (3) कुलवीर, 394, शंभू राम पट्टी, करोला 14, गुडगांव हरियाणा-122504.

सम्मन

जन्कि, ओए/1005/2024 माननीय पीठासीन अधिकारी / रजिस्ट्रार के समक्ष 16/10/2024 को सुनवाई किया गया था।

जन्कि, यह माननीय अधिकरण रा.20 (38,662/2) के क्रांती की वसुली हेतु आपके विरुद्ध नई अनिवार्य की धारा 19 (4) के अंतर्गत उक्त आवेदन, (ओए) पर न्यायालयी आदेश यानि सम्मन/सूचना निर्गत करके संयुक्त है (प्रलेखों आदि की प्रतियों के साथ आवेदन संलग्न है)।

प्रतिपादनी की धारा 19 की उप-धारा (4) के अनुसार, आप, अर्थात् प्रतिवादीयों को, निम्नानुसार निर्देशित किया जाता है :-

- (1) न्यायालयी आदेश अर्थात् सम्मन प्रसारित होने के तीस दिवसों के अन्दर कारण बताना होगा कि जिस राहत हेतु आपकी को गई है उसे स्वीकृत क्यों नहीं किया जाना चाहिए।
- (2) आवेदक द्वारा मूल आवेदन-पत्र के क्रमांक 3ए के अंतर्गत विनिर्दिष्ट की गई संतुष्टियों एवं परिसंपत्तियों के अतिरिक्त अन्य संतुष्टियों अथवा परिसंपत्तियों के विवरण प्रकट करें।
- (3) आपको संतुष्टियों की कुर्की के लिए आवेदन की सुनवाई और निस्तारण के लिये रहने तक, आपको मूल आवेदन के क्रमांक 3ए के तहत प्रकट की गई प्रतिभूत परिसंपत्तियों या ऐसी अन्य परिसंपत्तियों और संतुष्टियों का लेन-देन करने या निस्तारण करने से रोका गया है।
- (4) आप, अधिकरण के पूर्व अनुमानों के बिना किसी, पट्टे के माध्यम से या अन्यथा, अपने व्यवसाय के सामान्य कार्यक्रम के अलावा, किसी भी ऐसी परिसंपत्ति, जिस पर प्रतिभूत हित स्थिति किया गया है, को और / या मूल आवेदन-पत्र के क्रमांक 3ए के तहत विनिर्दिष्ट या प्रकट की गई अन्य परिसंपत्तियों एवं संतुष्टियों को, हस्तान्तरित नहीं करेंगे।
- (5) आप, व्यवसाय के सामान्य कार्यक्रम के तहत प्रतिभूत परिसंपत्तियों या अन्य परिसंपत्तियों और संतुष्टियों की किसी से प्राप्ति किसी आय के लिए जिम्मेदार होओ और ऐसी किसी आय को, ऐसी परिसंपत्तियों पर प्रतिभूत हित धारण करने वाले बैंक या वित्तीय संस्थानों के पास अनुवर्धित खातों में जमा करेंगे।

आपको आवेदक को एक प्रति प्रेषित करने के दायित्व निम्नान्वित के साथ, लिखित विवरण दायित्व करने और 10/01/2025 को सुबह 10:30 बजे रजिस्ट्रार के समक्ष उपस्थित होने का भी निर्देश दिया जाता है। ऐसा न करने पर आवेदन पर सुनवाई की जाएगी और आपकी अनुपस्थिति में नियति ले लिया जाएगा।

आप निम्नान्वित 17/10/2024 को मेरे हस्ताक्षर और इस अधिकरण की मुहर के अंतर्गत निर्गत।

सम्मान जो करने हेतु अधिकृत अधिकारी के हस्ताक्षर

नोट: जो लागू न हो उसे काट दें।

न्यायालय की मोहर

 RAJASTHAN DEVELOPMENT AUTHORITY Indira Circle, Jawahar Lal Nehru Marg, Jaipur-302004			
No : JDA/EE&TA to Dir.Engg.-/2024-25/D-91		Dated : 20.12.2024	
NOTICE INVITING BID			
NIB No. : EE & TA to Dir.Engg.-/1/29/2024-25			
Bids are invited from interested bidders for following works :-			
S. No.	UBN No.	Cost of Work (Lacs)	Nature of Work
1	JDA2425WLOB00424	1170.93	Road
2	JDA2425WLOB00423	1482.56	Development Works
3	JDA2425WSOB00427	298.05	Various development work

Other particulars of the respective bid may be visited on Procurement Portal website www.sppp.rajasthan.gov.in, www.eproc.rajasthan.gov.in and www.jda.rajasthan.gov.in.

**Executive Engineer &
TA to Dir.Engg-I**

Raj.Sarmadw/C/24/9396

फोन नं. [वािनयन 33(2) देख]
रजि. ए. र्जि द्वारा, दस्तौ ऐसा न करने पर प्रकाशन द्वारा।

वसूली अधिकारी का कार्यालय – I/II

ऋण वसूली अधिकरण दिल्ली (डीआरटी 3)

सौधो मणिल, जीवन वाता बिल्डिंग, संसद मार्ग, नई दिल्ली-110001

ऋण वसूली एवं दिवालियापन अधिनियम, 1993 के साथ पठित आयाकर अधिनियम, 1961 की दूसरी अनुसूची के निमम 63 के तहत बिक्री उद्घोषणा के निपटान के लिए सूचना।

आरसी / 7 / 2024

12-12-2024

बनाम

एमएस केएलजी सिस्टम लिमिटेड और अन्य

को,

(सीडी1) श्रीमती पुष्पलता गोयल (डी4) स्वर्गीय श्री कपल गोयल की कानूनी उत्तराधिकारी,
जी3/18 डीलएफ करण-1, गुडगांव हरियाणा—

(सीडी2) श्रीमती उपसना गोयल (डी4) जी3/18 डीलएफ करण-1, गुडगांव हरियाणा—

(सीडी3) श्रीमती अदिति गोयल (डी4) जी3/18 डीलएफ करण-1, गुडगांव हरियाणा—

(सीडी4) श्रीमती ऋतु गोयल (डी6) जी3/18 डीलएफ फेज-1, गुडगांव हरियाणा—

(सीडी5) मेरस वसुधा कम्प्यूटर्स प्राइवेट लिमिटेड (डी7) जी3/18 डीलएफ करण-1, गुडगांव हरियाणा—

(सीडी6) श्री कुमुद गोयल (डी2) 36A डीलएफ फेज-1, गुडगांव हरियाणा—

जबकि आपको आम वस्तु-व्यापारिकरण दिल्ली (डीआरटी 3) के पीठासीन अधिकारी द्वारा आदेश दिया गया था, जिन्होंने आवेदक बेकवधितीन सप्ताहों को भुगतान करने के लिए एट/244/2022 में दिनांक 18/04/2024 को वस्तुओं प्रमाणपत्र जारी किया था।।

आवेदक का नाम, श्री/श्री 505296982.25 रुपये (पांच सौ पांच हजार छठ्ठा उनसठ लाख नव्यान्वेन हजार आठ सौ बहरार पैसे और केवल पच्चीस पैसे) साथ में 10%वित्तिक की दर से 26/09/2022 तक 145000 रुपये (केवल एक लाख पचास हजार पांच सौ रुपये) की वस्तुओं और लागत, और जबकि उक्त का भुगतान नहीं किया गया है, अशोहस्तक्षरि ने नौवें उल्लिखित समय/अवसर संसृति की प्रक्रिया को आरंभ दिया है।

2. आपको सूचित किया जाता है कि किसी एक उद्योगपति (देवार कर्षक और उरफकी शर्तों को निगटाने के लिए 14/01/2025 को सुबह 10.30 बजे का समय तय किया गया है। आपसे अनुरोध है कि किसी भी गिधा, शुल्क, दायों को अशोहस्तक्षरि के ध्यान में लाएं उक्त संगतिगत या उसके किसी हिस्से से जुड़ी देनदारियां।

संपत्ति के विवरण

कार्यालय 301, तीसरी मंजिल, लांफोर्ट रोड नंबर 67, प्रेजिडेंट प्लाजा, सेक्टर 21, सीडीबी बेलारुप, नवी मुंबई में नकारात्मक ग्रहणाधिकार वाली संसृति (निर्गमित क्षेत्र: 1840 वर्ग फुट)

इस दिनांक: 12/12/2024 को मेरे हस्ताक्षर और व्यापारिककरण की मुहर के सहित दिया गया।

मुहर

वस्तुओं अधिकारी
ग्राम वस्तुओं अधिकरण दिल्ली (डीआरटी 3)

पत्र सं. आईएनसी-26 कम्पनी (निगम) निगमावली, 2014 के नियम 30 के अनुसार मैं साधारण सूचना श्रीवीर निदेशक उन्नी शेर के समक्ष कम्पनी अधिनियम, 2013 की धारा 13 (4) तथा कम्पनी (निगम) निगमावली, 2014 के नियम 30 (6) (ए) के माफ़े मैं तथा ग्राहकअन्य प्लांटेशन प्राइवेट लिमिटेड, (CIN : U74899DL1994PTCC06279) कम्पनी अधिनियम, 1956 के अंतर्गत पंजीकृत कम्पनी निरसन पंजीकृत कार्यालय प-11, कैलाश कोलोन, नई दिल्ली-110048 है।आवेदक एतद्वारा आज जनता को प्रतिष्ठा निम्न जगह है कि "रा.रा.शे.दिल्ली" के "हरियाणा राज्य" में उसके पंजीकृत कार्यालय को परिवर्तित करने के लिए कंपनी को समझ बनने के लिए सुझाव, 27.9.2024 को इसके पंजीकृत कार्यालय में आयोजित वार्षिक आसमस में प्रति विशिष्ट प्रस्ताव के अनुसार कंपनी के मेमोर्स द्वारा एग्रीड प्रस्ताव के पारित्वन को 13 (4) के अंतर्गत यह आवेदक कंपनी श्रीवीर निदेशक उन्नी शेर है।आवेदक कम्पनी के पंजीकृत कार्यालय के इस प्रस्तावित परिवर्तन से यह किसी व्यक्ति का हित प्रभावित होता हो, उसके ऊपर वित्तीय पंजीकृत कार्यालय में आवेदक कंपनी के पंजीकृत कार्यालय के साथ इस सूचना के प्रकाशन की तिथि से चौदह दिन के भीतर आज की को प्रतिवृत्त या अन्य कारणों का उल्लेख करने द्वारा एक साधारण पत्र द्वारा समझ बनाने आज श्रीवीर निदेशक, उन्नी शेर बी-2 विंग, 2/रा तला, पर्यावरण भवन, सीजीओ कॉम्प्लेक्स, नई दिल्ली-110003 में आम कर या जाना कर या पंजीकृत कार्यालय के मेमोर्स	पत्र सं. आईएनसी-26 कम्पनी (निगम) निगमावली, 2014 के नियम 30 के अनुसार मैं साधारण सूचना श्रीवीर निदेशक, उन्नी शेर के समक्ष कम्पनी अधिनियम, 2013, कम्पनी अधिनियम, 2013 धारा 13(4) तथा कम्पनी (निगम) निगमावली, 2014 नियम 30 (6) (क) के विषय में तथा निगमावली के विषय में ग्राहकअन्य प्लांटेशन प्राइवेट लिमिटेड सीआईएन : U45201DL2004PTCC123879 कम्पनी अधिनियम, 1956 के अंतर्गत पंजीकृत एक वित्तीय पंजीकृत कार्यालय प-11, (जीएन), कोलोन, नई दिल्ली - 110048 में निवास है।आवेदक एतद्वारा सर्व साधारण को सूचना दी जाती है कि कम्पनी द्वारा इसका पंजीकृत कार्यालय राष्ट्रीय राजधानी क्षेत्र दिल्ली से हरियाणा राज्य स्थानांतरित करने हेतु कम्पनी को समझ बनाने के लिए सुझाव, 27.9.2024 को इसके पंजीकृत कार्यालय में सम्पन्न वार्षिक सामान्य बैठक में प्रति विशेष प्रस्ताव के निम्नान्वय में कम्पनी के संस झान में संशोधन की तिथि हेतु कम्पनी अधिनियम 2013 की धारा 13(4) के अंतर्गत एक आवेदक श्रीवीर निदेशक, उन्नी शेर, नई दिल्ली के सम प्रस्तुत किया जाना प्रस्तावित है। कोई भी व्यक्ति निरसन की कम्पनी के पंजीकृत कार्यालय के प्रस्तावित परिवर्तन से प्रभावित हो कर, उसके ऊपर वित्तीय पंजीकृत कार्यालय के आवेदक कंपनी के पंजीकृत कार्यालय के साथ इस सूचना के प्रकाशन की तिथि से चौदह दिन के भीतर आज की को प्रतिवृत्त या अन्य कारणों का उल्लेख करने द्वारा एक साधारण पत्र द्वारा समझ बनाने आज श्रीवीर निदेशक, उन्नी शेर बी-2 विंग, 2/रा तला, पर्यावरण भवन, सीजीओ कॉम्प्लेक्स, नई दिल्ली-110003 में आम कर या जाना कर या पंजीकृत कार्यालय के मेमोर्स
--	--

विकास लाइफकेयर लिमिटेड CIN: L25111DL1995PL0373719 पंजीकृत कार्यालय: G-13/41 ईस्ट पंजाबी हाईवे, न्यू दिल्ली - 110026 टेलीफोन नंबर: 011-40450101, वेबसाइट: www.vikaslifearealimited.com, ई-मेल आईडी: cs@vikaslifearealimited.com	
ई-गोटाज की जानकारी और पोस्टल बैलेट की सूचना	
एलएड द्वारा सुविधा निम्नलिखित जगहों के लिए कंपनी अधिनियम, 2013 ("अधिनियम") की धारा 110 के अनुसार है, कंपनी (प्रबंधन और प्रशासन) नियम, 2014 के नियम 20 और 22 के साथ परिलक्षित, जिसे समान रूप से संशोधित किया जा सकता है और ऐसे अन्य कानूनों के अनुसार, कंपनी ने 20 दिनांक 2024 को अपने शेयरधारकों को उनके वोटिंग अधिकारों के माध्यम से 20 दिनांक, 2024 की राईट बालेट नोटिस भेजे और निम्नलिखित अर्द्ध-आंशिक डिवाइडेंड प्रत्यक्ष/भुगतानी/प्रतिभागीय रूप में कंपनी के चरित्र और शेयर एलघाव पर, मेसर्स विंगोयोर सर्विसेस प्राइवेट लिमिटेड के साथ पीछेनुकूल हैं जैसे होने का काम कर रहा है।	
विकास लाइफकेयर लिमिटेड ("कंपनी"), के सदस्यों का अनुभवदार रिमाउंट ई-वीटिंग के माध्यम से पोस्टल बैलेट द्वारा प्रतिनिधित्व प्रस्तावों के लिए मामला आ रहा है।	
क्र. स.	संबंधित कार्य
1.	कंपनी द्वारा प्रतिनिधित्व जारी करके धन जुटने का मौजूद देना
2.	कंपनी की अधिकृत शेयर पूंजी में वृद्धि और कंपनी के एसोसिएटन के कारण के पूंजी षष्ठ में परिणामी परिवर्तन
3.	श्री सराम दायीच (DIN: 08103407) की कंपनी के निर्देशों के रूप में नियुक्ति
4.	श्री सराम दायीच (DIN: 08103407) की कंपनी के पूर्णकालिक निदेशों के रूप में नियुक्ति
कारपोरेट कार्य मंत्रालय (एससीए), 13 नवंबर, 2024 के अपने साप्ताहिक पोस्टल रोल 09/2024 के माध्यम से अपने सभी शेयरधारकों को ई-मतों द्वारा पोस्टल बैलेट नोटिस सहित नोटिस भेजने की समा सीमा 30 सितंबर, 2025 तक बढ़ा दी है। इसलिए, नॉटीस या पोस्टल बैलेट को कंपनी की भाषिका प्रत्याश तारीख 30 सितंबर के तथ्याधिकार की गणना करण्ड, 13 दिसंबर, 2024 को कोराबाई समय की समाप्त पर उनके द्वारा प्रसार इच्छी शरीर को भी जारी, जो इस प्रक्रिया के लिए विशिष्ट टैग-ऑफ होगा। कंपनी ने सभी सदस्यों को ई-वीटिंग सिस्टम द्वारा करने के लिए नेक्वल सिग्नाचर/टीडी डिवाइजिटी लिमिटेड ("नेक्वल सिग्नाचर") को सेवाएं दी हैं। सदस्य इसे अनुरोध है कि वे इनका ई-ई-वीटिंग जमाना, 21 दिसंबर, 2024 (सूझ 8 बजे) से शुरू होगी और तबतक; 19 जनवरी, 2025 (साम 5 बजे) को समाप्त होगी, उसके बाद ई-वीटिंग मौल्यूल निष्क्रिय हो जाएगा। कंपनी के निर्देशक मतदान ("वोट"): ये मेसर्स फौज की उपाय करण्ड, कंपनी संबंध को निम्नलिखित और पावरश्रिट तरीके से रिमाउंट ई-वीटिंग प्रक्रिया के माध्यम से पोस्टल बैलेट अपलोड करके दिए गए स्क्रीनशॉट्स / स्क्रीनग्रॉउन्स / निष्कर्ष किया गया है। पोस्टल बैलेट ई-वीटिंग कंपनी की वेबसाइट अर्थात् www.vikaslifearealimited.com और नेक्वल सिग्नाचर/टीडी डिवाइजिटी लिमिटेड की वेबसाइट www.evoting.snl.co.in पर और उनमें एकमेव तरीके की वेबसाइट की भी उपलब्ध है जहां कंपनी के शेयर खरीददार हैं अपना बीआईएस लिमिटेड और नेक्वल स्टॉक एक्सचेंज ऑफ इंडिया लिमिटेड। पोस्टल बैलेट का परिणाम कार्पाकली निदेशक या कंप्रेमी या उनके द्वारा अधिकृत किसी अन्य व्यक्ति द्वारा मान्यतर, 19 जनवरी, 2025 को या उससे पहले घोषित किया जाएगा और इसे स्टॉक एक्सचेंज को सुविधा दिया जाएगा, जहां कंपनी के शेयर सूचीबद्ध होंगी www.bseindia.com और www.nsdcindia.com की कंपनी वेबसाइट www.vikaslifearealimited.com और नेक्वल सिग्नाचर/टीडी डिवाइजिटी लिमिटेड की वेबसाइट www.evoting.snl.co.in पर स्क्रीनशॉट्स की रशिफ के साथ प्रमाणित किया जाएगा। जिस सदस्य ने अभी तक अपना ई-मत प्राप्त नहीं किया है, उनसे अनुरोध है कि वे सीधी कंपनी/आउटरपीड को ई-मत भेजकर अपना ई-मत प्राप्त पीछेनुकूल करें। किसी भी सदस्य को मतदान में आते www.evoting.snl.co.in के डाउनलोड अनुभाग में परामर्श शेयरधारकों के लिए आवश्यक पूरे जानकारी वाले फॉर्म (एक्सेसकॉड और शेयरधारकों के लिए ई-वीटिंग उपयोगकर्ता पुस्तिका देख सकते हैं) पर 022-48867000 और 022-24997700 पर कॉल कर सकते हैं या evoting@nsdl.co.in पर ई-मेल भेज सकते हैं।	
कुल विकास लाइफकेयर लिमिटेड हाइड्रिक कुपर धन प्रबंध निदेशक DIN: 09508137	
दिनांक: 20 दिसंबर, 2024 स्थान: दिल्ली	

सांजोनिंक सूचना (दिव्यालयान और दिवाल्यायान संविता, २०१६ भा १४० तळें केतल) श्री संजोनिंक दाखल, व्यक्तीगत गारंटर के लेखनारों के ध्यानाबाँ	
प्रसंगिक विवरण	
1	व्यक्तिगत गारंटर का नाम
2	व्यक्तिगत गारंटर के निवास का पता
3	आवेदन स्वीकार करने वाले निर्मायक प्राधिकारी के आदेश का विवरण
4	आईसीबी के तहत व्यक्तिगत गारंटर के संबंध में दिवाल्यायान प्रारम्भ डेटा
5	व्यक्तिगत गारंटर के रूप में कार्य करने वाले दिवाला पेशेवर का नाम और पंजीकृत संख्या
6	व्यक्तिगत गारंटर को पता और ईमेल, जैसा कि कोड के पास पंजीकृत है
7	व्यक्तिगत गारंटर के साथ पत्राचार के लिए उपयोगी विषय जाने वाला पता और ईमेल
8	दावे प्रस्तुत करने की अंतिम तिथि
9	प्रसंगिक प्रश्न यहाँ उपलब्ध है।

इसके द्वारा नोटिफिक्शन दिया जाता है कि नेशनल क्रेडिट रिजोल्यूशन, नई दिल्ली में से 09.12.2020 को मेसर्स एलसीबी मीडिया प्रस्टिबल लिमिटेड की व्यक्तिगत गारंटर श्री संजोनिंक दाखल की व्यक्तिगत दिवाला समायोजन प्रक्रिया शुरू करने का आदेश दिया है (आदेश १७/12/2020 को प्रारम्भ हुआ)। आदेशीसी, २०१६ भा १४० तळें के तहत।

श्री संजोनिंक दाखल के लेनदारों को भारतीय दिवाला और अंतराष्ट्रीय आदेशीसी (दिवाला समायोजन) के विनिर्माण 7(1) के अनुसार निर्दिष्टित प्रश्न में समाधान प्रदान करने 07.01.2025 तक या उससे पहले सतुंग के साथ सतुंग दावे प्रस्तुत करने के लिए कहा जाता है। कोविड-19 के कारण दिवाला प्रक्रिया के निर्माण विनियम, 2019 केंसल उपलब्धता निर्दिष्ट संख्या 7 के अन्वये उपलब्धता पुरे है।

लेनदारों को अपने दावे सहित सतुंग, दावों के विवरण और व्यक्तिगत जानकारी को साथ सतुंगलेखिक संसार के माध्यम से या कृपया, सतुंग सतुंग या पंजीकृत सतुंग के माध्यम से केंसल उपलब्धता निर्दिष्ट संख्या 7 के अन्वये उपलब्धता पुरे प्रस्तुत करने होंगे।

दावे के झूठे या भ्रामक सतुंग प्रस्तुत करने पर जुर्माना लगाया जाएगा।

राष्ट्रीय संजोनिंक दिवालायान प्रसंगिक

विधानः 21-12-2024

आईसीबीआई पंजीकरण संख्या: IBB/1/PA-002/PA-N00961/2020-2021/13048

नई दिल्ली

एप्रैल - 30.06.2025 तक

फ़ीडियन बैंक

इलाहाबाद

Indian Bank

ALLAHABAD

कांफ्रेंस कायलियत: 254-260, अली षण्णुगम साले, रायपेड़ा, चेन्नै - 600014

शेयरधारक निदेशाक का निर्वाचन

केन्द्र सरकार के अतिरिक्त बैंक के अन्य शेयरधारकों में से एक निदेशाक के निर्वाचन के लिए 02.12.2024 को प्रकाशित समाचार पत्रों यथा फाइनंशियल एक्सप्रेस (अंग्रेजी), जनसत्ता (हिंदी) और दिनामिका (तमिल) में असाधारण आम बैठक की सूचना दिनांक 02.12.2024 के संदर्भ में, एनट्रडारा अगे सुविधा कियता जाता है कि शेयरधारक निदेशाक के चुनाव में भाग लेने के लिए नामांकन प्राप्त करने की अंतिम तिथि अर्थात सुबहवार, 18.12.2024 को शाम 05.00 बजे तक बैंक को निमित्तलिखित वेब नामांकन पत्रा हुआ है।

उम्मीदवार का नाम और पता	आयु	शैक्षिक/ व्यावसायिक अर्हता	विशेष ज्ञान / अनुभव
श्री संजीव कुण्णोगोपाल गद्देधुरी 5222, निरोशिकर और सेंटर सोीयएस लिंगेश्वर, मोदोका हारल के सामने, जे.बी.नगर, अंधेरी (ईस्ट), मुम्बई- 400059	60 वर्ष 03 माह	बी काम (हॉनर्स), एफसीए, डीआईएसए	वित्त, बैंकिंग

इसी क्रम में भारतीय रिजर्व बैंक, मास्टर निदेश दिनांक 08.2019 के अनुसार में बॉर्ड की नामांकन एवं पारस्परिक समिति (एएससीसी) की 20.12.2024 को सम्पन्न बैठक में उत्क उम्मीदवार को उचित व उपयुक्त का दर्जा दिया गया है।

चुंकि एक उचित के सारोष केवल एक वेब नामांकन है और एकमात्र उम्मीदवार श्री संजीव कुण्णोगोपाल गद्देधुरी को शेयरधारक निदेशाक के रूप में निर्वाचन के लिए उचित व उपयुक्त प्रया गया है, अतः इंडियन बैंक (शेयर व बैठक) विनियमन, 1999, के विनियम 58 (i) के अनुसार श्री संजीव कुण्णोगोपाल गद्देधुरी को केन्द्र सरकार के अतिरिक्त अन्य शेयरधारकों में से बैंक के शेयरधारक निदेशाक के रूप में निर्वाचित माना गया है और वह उस तिथि (20.12.2024), जब उन्हें निर्वाचित किया गया है, की आगती तिथि यानि 21.12.2024 से पच्चन्न प्रह्ण करो और इस तिथि से तीन वर्ष की अवधि (यानि 21.12.2024 से 20.12.2027 तक) के लिए रूप दर कार्यरत रहेगे।

अतः, इंडियन बैंक (शेयर व बैठक) विनियमन, 1999 के विनियम 58 के अनुसार, निदेशाक के चुनाव के लिए कोई प्रतिस्पर्धी नहीं होगी और हदनुसार, दिनांक 02.12.2025 को केवल एक शेयरधारक निदेशाक के चुनाव के लिए आयोजित की जाने वाली असाधारण आम बैठक (इंजीएफ) को रद्द किया जाता है।

[illegible]